

(2020) 12 SEBI CK 0059

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 241, 242, 363 Of 2019, 395, 396, 403 Of 2020

Jugal C. Thacker And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 07-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0059

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Jugal C. Thacker, Mihir Mody, Arnav Misra, Bharat N. Shiroya, Mihir Mody, Arnav Misra, Neha Sonawane, Dhvani Shah, Rahul Lakhani, Yuvraj Singh, Sameer Singh

Judgement

1. Connect with appeal lodging nos.475 and 487 of 2020 and appeal nos.240, 243 and 244 of 2019 and list on 24th December, 2020.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.